



The Rajasthan Ayurved University Act, 2002

Act 15 of 2002

Keyword(s):

Dr. S. Radhakrishnan, Ayurved, Ayurved University, Jodhpur, AICTE, CSIR, Distance Education, Fee, Higher Education, Hostel, Student of the University, Study Centre, UGC

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**LAW (LEGISLATIVE DRAFTING) DEPARTMENT
(Group-II)**

NOTIFICATION

Jaipur, September 28, 2002

No. F. 2(6) Vidhi/2/2002 - In pursuance of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to authorise the publication in the

Rajasthan Gazette of the following translation in the English language of the Rajasthan Ayurved Vishva Vidhyalaya Adhiniyam, 2002 (2002 Ka Adhiniyam Sankhyank 15):--

(Authorised English Translation)

THE RAJASTHAN AYURVED UNIVERSITY

ACT, 2002

(Act No. 15 of 2002)

[Received the assent of the Governor on the 25th day of September, 2002]

An

Act

to establish and incorporate a teaching research and affiliating University for the purpose of ensuring efficient and systematic instruction, teaching, training, research and development in Ayurved, Unani, Naturopathy, Homoeopathy, Siddha and Yoga system of medicines.

Be it enacted by the Rajasthan State Legislature in the Fifty-third year of the Republic of India, as follows:--

**CHAPTER I
PRELIMINARY**

1. Short title, extent and commencement - (1) This Act may be called the Rajasthan Ayurved University Act, 2002.

(2) It extends to the whole of the State of Rajasthan.

(3) It shall come into force on and from such date as the State Government may by notification, appoint.

2. **Definitions** - In this Act, unless the context otherwise requires --
- (a) **'affiliated'** means affiliated under section 6 or 35;
- (b) **'approved institution'** means an institution approved under section 6 or 38;
- (c) **'authorities'** means the authorities of the University as specified by or under this Act;
- (d) **'institution'** means an educational institution engaged, in imparting instruction, teaching and training and in research and development in the Indian System of Medicines;
- (o) (e) **'Indian System of Medicine'** means the ashtang Ayurved system of medicine including Homoeopathy, Unani, naturopathy, Siddha and Yoga Systems, whether supplemented or not by such modern advances, as are consistent with the fundamental principles of Indian System of Medicine and as the University may from time to time determine;
- (f) **'College'** means a college teaching courses leading to a diploma or degree;
- (g) **'faculty'** means the faculty of Ayurved, Unani, Naturopathy, Homoeopathy, Siddha and Yoga constituted under this Act;
- (h) **'hostel'** means a unit of residence for students maintained by the University, and affiliated college or a recognized or approved institution;
- (i) **'principal'** means the Chief Executive Officer of a College or any person duly appointed to act as such;
- (j) **'recognised institution'** means an institution recognized under section 6 or 37;

- (k) **'Statute',' Ordinance' and 'Rule'** means respectively the Statutes, Ordinances and Rules of the University made under this Act;
- (l) **'teacher'** means professors, readers, lecturers and such other persons imparting instruction in the University, and affiliated college or a recognised institution or an approved institution as may be declared to be teachers by the statutes;
- (m) **'teacher of the University'** means teacher appointed or recognised by the University for imparting instruction on its behalf;
- (n) **'University'** means the Rajasthan Ayurved University constituted under the Act;
- (o) **'University center'** means a center where research is conducted or post-graduate studies are imparted as determined by the Statutes or Ordinances, in that behalf;
- (p) **'University college'** means a college, which the University may establish or maintain under this Act or a college transferred to the University and maintained by it; and
- (q) **'University department'** means any post-graduate or Research institution or department maintained as such by the University.

CHAPTER II

THE UNIVERSITY

3. **Incorporation of University** -- (1) The chancellor, the first Vice-Chancellor of the University and the first members of the Board of Management and Academic Council of the University and all persons who may here after become such officers or members so long as they continue to hold such office or membership, are hereby constitute a body corporate by the name of 'The Rajasthan Ayurved University'.

(2) Headquarters of the University shall be at Jodhpur.

(3) The University shall have perpetual succession and a common seal, and may sue and be sued by the said name.

(4) The University shall be competent to acquire and hold property, both movable and immovable, to lease, sell or otherwise transfer any movable or immovable property which may vest in or be acquired by it for the purposes of the University, to

raise loans on the security of its assets and to contract and to receive donations and do all other things necessary for the purposes of this Act:

Provided that the power to raise any such loan shall be exercised after obtaining previous permission of the State Government.

4. Object of the University -- The object of the University shall be to disseminate, create and preserve knowledge of Indian System of Medicine and understanding by teaching, research, extension education and service and by effective demonstration, in general and in particular the object shall be --

- (1) to carry out its responsibility of new inventions, preservation and dissemination of knowledge of Indian System of Medicine;
- (2) to extend the benefits of knowledge and skills for developing total health of individuals and society by associating the University closely with local and regional health problems;
- (3) to facilitate research and specialization in Indian System of medicine;
- (4) to promote acquisition of knowledge in a rapidly developing and changing society and to continuously offer opportunities of upgrading discovery in all fields of Indian System of Medicine with use of modern communication media and technologies;

- (5) to build up financial self-sufficiency by undertaking academic and allied programmes and resource generative services in a cost effective manner; and
- (6) to serve as an academic centre of excellence for all students from different parts of the country and outside..

5. Powers and duties of University-- Subject to such conditions as may be prescribed by or under the provisions of this Act, the University shall have the following powers and shall perform the following duties, namely: --

- (1) to provide for instructions, teaching, training and research in such branches of Indian System of Medicine as it may think fit, to make provisions for research, advancement and dissemination of the knowledge of the said system and to promote and encourage the knowledge of Indian System of Medicine in its original concept;
- (2) to make such provisions as would enable affiliated colleges, recognized institutions and approved institutions to undertake specialization of studies;
- (3) to establish and organize common pharmaceutical laboratories, drug tasting laboratories, libraries, museums, pharmacies and other equipments for teaching and research;
- (4) to establish, takeover, maintain, manage and supervise colleges, affiliated colleges, departments, centers and institutes of research or specialized studies;
- (5) to institute professorship, readership, lectureship and any other posts of teachers required by the University;

- (6) to appoint or recognize persons as professors, readers or lecturers or otherwise as teachers of the University;
- (7) to lay down the courses or instructions for the various examinations;
- (8) to guide teaching in colleges, University departments, University centers or recognized and approved institutions;
- (9) to institute degrees, diplomas and other academic distinctions;
- (10) to hold examinations and to confer degrees, diplomas and other academic distinctions on persons who --
 - (a) have pursued approved courses of study in the University or in an affiliated college unless exempted there from in the manner prescribed by the Statutes, Ordinances and Rules and have passed the examinations prescribed by the University, or
 - (b) have carried on research under conditions prescribed by the Ordinances or Rules;
- (11) to confer honorary degrees or other academic distinctions in the manner laid down by the Statutes;
- (12) to grant such diplomas to, and to provide such lectures, instructions and training, for persons who are not enrolled students of the University as may be determined by the Statutes, Ordinances and Rules;
- (13) to admit educational institutions to the privileges of the University and to withdraw such privileges;

- (14) to inspect colleges, recognized institutions and approved institutions and to take measures to ensure that proper standards of instructions, teaching or training are maintained in them and that adequate library and laboratory provisions are made therein;
- (15) to control and co-ordinate the activities of, of to give financial aid to, affiliated colleges, approved institutions and recognized institutions;
- (16) to hold and manage trusts and endowments and to institute and award fellowships, travelling fellowships, scholarships, studentships, medals and prizes;
- (17) to fix, to demand and to receive or recover such fees and other charges as may be prescribed by the Ordinances;
- (18) to establish, maintain and manage hostels;
- (19) to recognize hostels not maintained by the University, to inspect such hostels and to withdraw recognition therefrom;
- (20) to co-ordinate, supervise, regulate and control the residence, conduct and discipline of the students of the University and to make arrangements for promoting their health and general welfare;
- (21) to co-ordinate, supervise, regulate and control the conduct of teaching and research work of University centres, affiliated colleges and the institutions recognized or approved by the University;
- (22) to institute and manage
 - (a) Publication Department,
 - (b) Pharmaceutical Department,

- (c) Botanical Garden,
- (d) Research centre, and
- (e) Information, Education and Communication Bureau;
- (23) to make provisions --
 - (a) for extra-mural teaching and other recognized activities;
 - (b) for physical education, National Cadet Corps and National Social Services;
 - (c) for student unions; and
 - (d) for sports and athletic activities;
- (24) to co-operate with other Universities and authorities in such manner and for such purposes as the University may determine;
- (25) to invite research-cholars, students, professors, Vaidyas, medical practitioners and other interested persons in the study of Indian System of Medicine to give lectures, instructions or otherwise help in the study of the Indian System of Medicine and -----, honoraria and other expenses payable to them;
- (26) to collect, edit or publish manuscripts, Books, periodicals, pamphlets and papers in the subject of Indian System of Medicine and for that purpose to establish works and open printing press;
- (27) to carry out or help surveys and research work in the field of Medicine, Pharmacopoeia, Panchkarma, Unani, Naturopathy, Homoeopathy, Siddha, Yoga, Toxicology and History of Indian System of Medicine;

- (28) to appoint or recognize persons working in any other University or other organisations as adjunct professors, visiting professors of the University for specified periods;
- (29) to receive funds for collaboration programmes from foreign agencies, University, Institutions etc. subject to rules and regulations of the Central Government and State Government in that behalf;
- (30) to provide for periodical assessment of the performance of teachers and non-teaching employees of the colleges or institutions and University;
- (31) to receive grants, subscriptions, donations and gifts for the purpose of University is established;
- (32) to do all such acts and things whether incidental to the powers aforesaid or not as may be requisite in order to further the objects of the University and generally to cultivate and promote Indian System of Medicine as well as its other branches of learning.

6. Jurisdiction and admission to privileges :- (1) No Ayurvedic, Unani, Naturopathy, Homoeopathy, Siddha and Yoga institution within the State of Rajasthan shall, save with the sanction of the State Government and the University, be associated in any way with or seek admission to any privileges of any other University established by law.

(2) Not with standing anything to the contrary contained in any other law for the time being in force in the State an institution of Indian System of Medicine affiliated to, recognized or, as the case may be, approved by any

University established in the State immediately before the commencement of the Act under any existing law shall, immediately after the commencement of this Act, be deemed affiliated to, recognised or, as the case may be approved by, this University under this Act, and its affiliation, recognition or, as the case may be approval by that University shall be deemed discontinued and its affiliation to, recognition or, as the case may be, approval by this University shall be continued subject to the provisions of this Act or the Statutes, Ordinances or Rules made under this Act.

(3) Any institution of Indian System of Medicine situate outside the State of Rajasthan may, subject to such conditions and restrictions as the University and the State Government may think fit to impose, be admitted to the privileges of the University.

7. University opens to all irrespective of sex, religion, class or creed- (1) No person shall be excluded from any office of the University or from membership of any of its authorities or from admission to any degree, diploma or other academic distinction or course of study on the sole ground of sex, race, creed, class, place of birth or religious belief:

Provided that the University may, subject to the previous sanction of the State Government, maintain, affiliate or recognize any college or institution exclusively for women, or reserve for women, or members of classes and communities which are educationally backward, seats for the purpose of admission as student in any institution maintained by the University.

(2) It shall not be lawful for the University to impose on any person any test whatsoever relating to sex, race, creed, class, place of birth or religious belief in order to entitle him to be admitted as a teacher or a student or to hold any office or post in the University or to qualify

for any degree, diploma or other academic distinction or to enjoy or exercise any privileges of the University or any benefactions thereof.

8. Chancellor. - (1) The Governor of the State of Rajasthan shall be the Chancellor of the University.

(2) The Chancellor shall, by virtue of his office, be the head of the University.

(3) The Chancellor when present shall preside over the convocation of the University.

9. Powers of the Chancellor - (1) The Chancellor shall constitute the Board of Management and the Academic Council of the University in accordance with the provisions of this Act.

(2) The Chancellor may issue directions to Vice-Chancellor to convene the meeting of any authority of the University for specific purposes, whenever necessary and the Vice-Chancellor shall submit the minutes of such meetings to the Chancellor for his perusal.

(3) The Chancellor may call for such information and record relating to any affairs of the University and issue such directions thereupon as he may deem fit in the interest of the University and the authorities and officers of the University shall comply with such directions.

(4) The Chancellor may cause an inspection by such person or persons as he may nominate, of the University and its building, centres, libraries, museums, workshops, equipments and examinations and also of any institution, college or hostel administered, controlled or maintained by the University as well as of the examination, teaching and other work conducted by the University.

(5) The Chancellor may cause an enquiry into any matter related to administration or the finances of the University.

(6) The Chancellor shall exercise such other powers and perform such other functions as may be conferred upon or vested in him by or under this Act.

10. Inspection or inquiry and direction by the Chancellor - (1)

Where an inspection or inquiry has been ordered by the Chancellor of the University under sub-section (4) or (5) or section 9, the University may depute one of its officers to represent it, in such inspection or enquiry.

(2) The result of the inspection or inquiry and the advice, if any, of the Chancellor shall be communicated by the Chancellor to the Vice-Chancellor.

(3) The result and the advice referred to in sub-section (2) shall be communicated by the Vice-Chancellor with his comments to the Board of Management for such action as the Board may propose to take and the action so taken shall be communicated to the Chancellor through Vice-Chancellor.

(4) Where the Board of Management fails, within reasonable time, to take any action as such required in the result of the inspection or inquiry of in the advice given by the Chancellor or does not take action to the satisfaction of the Chancellor, a direction may be issued by the Chancellor and the Board of Management shall comply with such direction.

**CHAPTER III
AUTHORITIES OF THE UNIVERSITY**

11. Authorities of University.- The following shall be the authorities of the University, namely -

- (i) Board of Management,
- (ii) Academic Council,
- (iii) Faculties,
- (iv) Board of Studies,

- (v) Finance and Accounts Committee,
- (vi) Board for Sports and Student Welfare, and
- (vii) Such other Bodies of the University as may be declared by the Statutes to be the authorities of the University.

12. Board of Management. - (1) There shall be a Board of Management of the University which shall be the principal executive body of the University. The Chancellor, as soon as the first Vice-Chancellor is appointed, take action to constitute such Board in accordance with the provisions of this Act.

- (2) The Board shall consist of the following members, namely -
- (a) The Vice-Chancellor-Chairman;
 - (b) Deans of Faculties;
 - (c) One distinguished Ayurvedic educationist nominated by the Chancellor;
 - (d) The Secretary to the Government, Department of Ayurved;
 - (e) The Secretary to the Government, Finance Department or his nominee not below the rank of Special Secretary;
 - (f) The Director of Ayurved, Government of Rajasthan;
 - (g) The Director, National Institute of Ayurved Jaipur;
 - (h) The Principal, Government Ayurved College Udaipur;
 - (i) One Head of Department, nominated by the Vice-Chancellor from amongst the heads of University departments or such department of affiliated colleges;

- (j) Two educationists of Indian System of Medicine nominated by the State Government;
- (k) One Principal, co-opted by Board of Management from amongst the Principals of affiliated colleges;
- (l) One teacher from the University department or affiliated colleges having ten years experience of post-graduate teaching or research and who is not a Head of University department or department of affiliated college, nominated by the Vice-Chancellor.
- (m) One member shall be nominated by the Ministry of Indian System of Medicine (Health and Family Welfare) Government of India;
- (n) Two member of the State Legislative Assembly nominated by the Speaker;
- (o) The Registrar of the University shall be member secretary of the Board of Management but shall not have the right to vote.
- (3) The quorum at the meeting of the Board of Management shall be five.
- (4) There shall be not less than two meetings of the Board of management in a year.
- (5) The nominated and co-opted members of the Board of Management shall hold office for a period of three years from the date of their nomination of co-option.

13. Powers and duties of the Board of Management- The Board of Management shall exercise the following powers and perform the following duties namely :-

- (a) to make such provisions, as may enable colleges and institution to undertake specialized studies and, where necessary or desirable, organize and

- make provisions for common libraries, museums, laboratories and equipments for teaching and research;
- (b) to establish departments, colleges, institutions, hostels and provide housing for staff, on the recommendation of the Academic Council;
- (c) to make, amend or repeal Statutes and Ordinances, subject to approval by the Chancellor,
- (d) to control and supervise all administrative, affair of the University,
- (e) to hold, control and arrange for administration of assets and properties of the University,
- (f) to enter into, vary, carry out and cancel contracts on behalf of the University,
- (g) to determine the form of a common seat for the University, and provide for its custody and use;
- (h) to approve the budget estimates and received from the Finance and Accounts Committee with its own modifications, if any;
- (i) to consider and adopt the annual report, annual accounts and audit report,
- (j) to accept, on behalf of the University, trusts, bequests, donations and transfer of any movable or immovable property to the University;
- (k) to transfer by sale, or otherwise, any movable property on behalf of the University;
- (l) to borrow, lend or invest funds and receive donations on behalf of the University as recommended by the Finance and Accounts Committee;

- (m) to lay down policy for administrating funds at the disposal of the University for specific purposes;
- (n) to recommend to Chancellor for conferment of honorary degrees and academic distinctions;
- (o) to institute and confer such degrees, diplomas, certificates and other academic distinctions as recommended by the Academic Council and arrange for convocations for conferment of the same, as provided by the Statutes;
- (p) to institute fellowships, traveling, fellowships, scholarship, studentship, exhibition, awards, medals and prizes;
- (q) to make rules for collaboration with other Universities, institutions and organization for mutually beneficial academic programmes;
- (r) to create posts of teachers, officers and other employees of the University, subject to prior approval of the State Government and to determine qualification for appointment thereon;
- (s) to approve appointment of Professor, Reader, other teachers of the University, Registrar and Finance and Accounts Officer;
- (t) to regulate and approve the appointments of visiting professors, Emeritus Professors, Fellows and writers and to determine the terms and conditions of such appointments;
- (u) to appoint consultants and other persons on contract basis;
- (v) to prescribe procedure for selection and appointment of non-teaching employees of University;
- (w) subject to any law made by the State Government in this behalf, to prescribe rules and procedure for appointment of teachers, officers and other employees in all approved institutions and affiliated colleges and terms and conditions of their services;

- (x) to prescribe fees and other charges;
- (y) to prescribe honoraria, remunerations and fees and traveling and other allowances for paper setters, examiners and other examination staff, visiting faculty, and for such other services rendered to the University;
- (z) to receive and consider report of the working of the University from the Vice-Chancellor periodically;
- (za) to cause an inquiry to be made in respect of any matter concerning the proper conduct, working and finances of colleges institutions or department of the University;
- (zb) to enforce discipline in teachers, officers, employees and students; and
- (zc) to do all such acts as are necessary to carry out the object of the University.

14. Academic Council.- (1) The academic Council shall be responsible for laying down the academic policies in regard to maintenance and improvement of standards of teaching, research and collaboration programme in academic matters and evaluation of work load of the teachers.

(2) The Academic Council shall consist of the following, namely :-

- (a) The Vice-Chancellor-Chairman;
- (b) The Deans of Faculties;
- (c) Chairman of the Boards of Studies;
- (d) One Principal nominated by Vice-Chancellor;
- (e) Two Heads of Departments from University departments or such departments of affiliated colleges nominated by the Vice-Chancellor;

- (f) One teachers representing each faculty to be co-opted by the Academic Council from amongst the teachers having not less than sixteen years teaching experience, other than principals of colleges, Heads of University departments and Heads of recognised or approved institutions;
- (g) Two eminent experts in the field of Indian System of Medicine nominated by the Chancellor.
- (h) The registrar shall act as member secretary of the academic council.
- (3) The Academic Council shall meet not less than twice in a year.
- (4) The terms of the nominated or co-opted members of Academic council shall not exceed three years,
- Provided that a nominated member shall be eligible for renomination.

15 Powers and duties of the Academic Council -

- (1) The Academic Council shall be the Principal academic authority of the University and shall be responsible for regulating and maintaining the standards of teaching, research and examinations in the University.
- (2) Without prejudice to the generality of the foregoing provisions, the Academic Council shall exercise the following powers and perform the following duties, namely :-
- (a) to recommend to the Board of Management regarding institution of degrees, diplomas, certificates and other academic distinctions;
- (b) to recommend to the Board of Management to make, amend or repeal Ordinances on issues related to academic matters ;

- (c) to make, amend or repeal Rules on academic matters;
- (d) to allocate subject to the faculties;
- (e) to make proposals for the establishment of colleges; departments, institutions, libraries, laboratories and museums in the University;
- (f) to consider and make recommendations regarding new proposals for creation of posts of teachers and other academic staff required by the University;
- (g) to make proposals to the Board of Management for the institution of fellowships, traveling fellowships, scholarships, studentship, medals and prizes and make rules for their awards;
- (h) to prescribe qualifications and norms for appointment of paper setters, examiners, moderators and others, concerned with the conduct of examinations;
- (i) to appoint committees to review periodically the utility and practicability of the existing courses of study and the desirability or necessity of reviewing or modifying them in the light of new knowledge or changing societal requirements;
- (j) to generally, advise the University on all academic matters and submit to the Board of Management feasibility reports on academic programmes;
- (k) to exercise such other powers and perform such other duties as may be conferred or imposed on it by or under this Act, the Statutes and Ordinances;

16. Faculties - There shall be following faculties in the University, namely -

- (1) Ayurved
- (2) Unani,

- (3) Naturopathy,
- (4) Yoga,
- (5) Homoeopathy,
- (6) Siddha,
- (7) Such other faculties as may be prescribed by the Statutes.

17. Composition of Faculties - The Faculties shall consist of the following, namely :-

- (a) The Dean of the Faculty,
- (b) Heads of Departments of the Faculty,
- (c) Three eminent scholars to be co-opted by the Faculty concerned,
- (d) Two teachers to be co-opted by the Faculty,
- (2) The co-opted members of a Faculty shall hold office for a period of three years.

18. Functions of the Faculties - Each Faculty shall discharge the following function, namely -

- (a) to recommend to the Academic Council courses of study and curricula and schemes of examinations, after consulting the Boards of Studies;
- (b) to recommend to the Board of Management through the Academic Council what Boards of Studies should be instituted and the strength of such Boards, and to constitute them as provided in section 19;
- (c) to recommend to the Academic Council conditions for the award of degrees and other academic distinctions;
- (d) to co-ordinate work in the subjects assigned to the Faculty.
- (e) to organize research, or the secure co-ordination therein when desirable;

- (f) to deal with any matter referred to it by the Academic Council;
- (g) to remit matters to Boards of Studies;
- (h) to consider any matter within its purview referred to it by a Board of Studies;
- (i) to hold meetings with the sanction of the Vice-Chancellor jointly with any other Faculty or Faculties, such joint meetings to be convened by the Vice-Chancellor and to be presided over by him or by a Dean nominated by him; and
- (j) to discharge such other functions as may be prescribed by the Statutes, Ordinances and Rules,

19. Boards of Studies - (1) There shall be a Board of Studies for every subject or group of subjects as may be prescribed by the Statutes.

(2) The constitution, powers and duties of the Boards of Studies shall be as prescribed by the Statutes.

20. Finance and Accounts Committee - (1) There shall be a Finance and Accounts Committee consisting of the following, namely :-

- (a) The Vice-Chancellor-Chairman;
- (b) Secretary of the Government, Department of Ayurved or his nominee not below the rank of a Deputy Secretary;
- (c) Secretary of the Government, Department of Finance or his nominee not below the rank of a Deputy Secretary;
- (d) One person, nominated by the Board of Management from amongst its members;
- (e) One person, nominated by the Academic Council from amongst its members;

(f) The Finance and Accounts Officer-Member Secretary.

(2) The committee shall meet at least four times year to examine the accounts, the progress of expenditure and all new proposals involving fresh expenditure in the light of the provision available.

(3) The annual statement of accounts and the financial estimates (budget) of the University, prepared by the Finance and Accounts officer shall be laid before the recommendation, and for submission thereafter to the Board of Management for such action as it thinks fit.

(4) The committee shall perform the following additional functions and duties, namely:-

(a) to recommend to the Board of Management the limits for the total recurring and non recurring expenditure for the year, based on the income and resources of the University including the proceeds of loans for productive work;

(b) to recommend to the Board of Management productive investment and management of University assets and resources;

(c) to explore the possibilities of, and resort to augmenting the resources for the development of the University;

(d) to take necessary steps to have the University accounts audited by auditors appointed by the Board of Management;

(e) to advise the Board of Management of matter related to the administration of the property and the funds of the University;

(f) to ensure proper implementation of the State Government orders issued from time to time in respect of financial matters;

(g) to advise on financial matters referred to it by the Board of Management, Academic Council or any other authority, body or committee or any officer of the University;

(h) to report to the Vice-Chancellor any lapse or irregularity in financial matters which comes to its notice who may take suitable prompt actions after assessing the seriousness of the matter or refer it to the Board of Management.

(5) The other powers and duties of the committee and the procedure at its meetings shall be such as may be prescribed by the Statutes;

(6) The annual accounts of the University shall be open for audit by the auditors appointed by the State Government.

21.Board for Sports and Students Welfare - (1) The University shall establish a Board for Sport and Students Welfare;

(2) The constitution, powers and duties of the Board established under sub-section (1) shall be as prescribed by the Statutes.

(22)Other University Bodies - The constitution, powers and duties of such other bodies as may be declared by the Statutes.

CHAPTER IV

OFFICERS OF THE UNIVERSITY

23. Officers of University - The following shall be the officers of the University, namely -

(i) The Vice-Chancellor,

(ii) The Registrar,

(iii) The Deans of Faculties,

- (iv) The Finance and Accounts Officer,
- (v) Such other officers in the service of the University as may be declared by the Statutes to be officers of the University;

24. Vice-Chancellor - (1) The Vice-Chancellor shall be a full-time paid Officer of the University and shall be appointed by the Chancellor upon the recommendation of selection committee consisting of the following namely :-

- (a) a person nominated by the Board of Management who should not be connected with the University or any affiliated college or recognised or approved institutions;
- (b) a person having special knowledge of Indian System of Medicine nominated by the department of Indian System of Medicine (Health and family Welfare), Government of India.
- (c) the Secretary to the Government, Department of Ayurved, Rajasthan or any other officer nominated by the State Government.
- (d) One distinguished Ayurvedic Educationist nominated by the Chancellor, and the Chancellor shall, appoint one of these persons as the Chairman of the Committee.

(2)The process of preparing a panel shall begin at least three months before the probable date of occurrence of the vacancy of the Vice-Chancellor and shall be completed within the time limit fixed by the Chancellor. The Chancellor may extend the time limit if necessary to do so but the period so extended shall not exceed three months in aggregate.

(3)The committee shall recommend a panel of not less than three suitable people for the consideration of the Chancellor for being appointed as the Vice-Chancellor. The names shall be in alphabetical order without any

preference being indicated. The report shall be accompanied by a detail write-up on suitability for each person include in the panel.

(4)The University shall incur the expenditure on the committee as approved by the Chancellor.

(5)The Chancellor may appoint in consultation with the State Government one of the persons included in the panel to be the Vice-Chancellor. If the Chancellor does not approve any of the persons so recommended he may call for a fresh panel either from the same committee or after constitution of a new committee for the purpose.

(6)The person appointed as Vice-Chancellor shall hold office for the period of five years from the date on which he enters upon his office or till attaining the age of 65 years, whichever is earlier and shall not be eligible for re-appointment.

(7)The Vice-Chancellor may relinquish his office by resignation in writing under his hand addressed to the Chancellor which shall be delivered to the Chancellor normally 60 days prior to the date on which the Vice-Chancellor may relieve him earlier.

(8)The Chancellor may appoint any suitable person to act as a Vice-Chancellor for a term not exceeding six months in the aggregate as he may specify in his order, in any of the following circumstances :-

- (a) Where any vacancy occurs in the office of the Vice-Chancellor because of death or resignation and it cannot be conveniently and expeditiously filled in accordance with the provisions of sub-sections (1) to (6);
- (b) Where the vacancy of the Vice-Chancellor occurs temporarily because of illness or other causes,

(9) The emoluments and other conditions of service of the Vice-Chancellor shall be such as may be prescribed by the Statutes, and shall not be varied to his disadvantage after his appointment.

25. Powers of Vice-Chancellor - (1) The Vice-Chancellor shall be the principal executive and academic officer of the University and shall, in the absence of the Chancellor, preside at any convocation of the University. He shall be an ex-officio member and Chairman of the Board of Management, Academic Council and of the Committees constituted under section 50. He shall be entitled to be present with the right to speak, at any meeting of any other authority or body of the University, but shall not be entitled to vote there at unless he is a member of that authority or body.

(2) The Vice-Chancellor shall have power to convene meetings of the Board of Management, the Academic Council and joint meeting of faculties and such other authorities of the University of which he is the Chairman. He may delegate this power to any other officer of the University.

(3) The Vice-Chancellor shall, save as otherwise provided in this Act, be the appointing authority for the University teachers and officers equivalent to, or above the rank of, Assistant Registrar.

(4) It shall be the duty of the Vice-Chancellor to ensure that this Act, the Statutes, Ordinances and Rules are faithfully observed and he shall have all powers necessary for the purpose.

(5) (a) In any emergency which, in the opinion of the Vice-Chancellor, requires that immediate action should be taken, he shall take such action as he deems necessary and shall at the earliest opportunity thereafter report his action to such officer, authority or body as would have in the ordinary course dealt with the matter.

(b) When action taken by the Vice-Chancellor under this sub-section affects any person in the service of the University, such person shall be entitled to prefer an appeal through the said officer, authority or body to the Board of Management within fifteen days from the date on which such action is communicated to him.

(6) The Vice-Chancellor shall give effect to the orders of the Board of Management regarding appointment dismissal, suspension and punishment of the persons in the service of the University or teachers of the University or regarding the recognition or withdrawal of the recognition of any such teacher and shall exercise general control over the affairs of the University. He shall be responsible for the discipline of the University in accordance with this Act, the Statutes and Ordinances.

(7) The Vice-Chancellor shall exercise such other powers as may be prescribed by the Statutes and Ordinances.

26. The Registrar - (1) The Registrar shall be the Chief Administrative Officer of the University. He shall be a full-time salaried officer and shall work directly under the superintendence, direction and control of the Vice-Chancellor.

(2) The Registrar shall be appointed by the Board of Management in the manner laid down in the Rajasthan Universities, Teachers and Officers (Selection for Appointment) Act, 1974, (Act No. 18 of 1974):

Provided that first Registrar shall be appointed by the State Government.

(3) Appointment of the Registrar shall be for a term of five years and he shall be eligible for re-appointment. The qualifications and experience for the purpose of selection of the Registrar shall be as prescribed by Statutes

(4) The term, qualifications, experience, salary, emoluments and other conditions of service of the Registrar shall be may be determined by the Board of Management.

(5) When the office of the Registrar falls vacant or when the Registrar is by reason of illness or absence or any other cause unable to perform the duties of his office for a period not exceeding six months, the Vice-Chancellor shall appoint a suitable person to officiate as the Registrar until a new Registrar is appointed and assumes office or the Registrar resumes duty, as the case may be.

(6) The Registrar shall act as Secretary of such authorities, bodies and committees as prescribed by or under this Act.

(7) The Registrar shall be the appointing and the disciplinary authority of the employees to the University other than the teachers and officers of the rank of Assistant Registrar and other officers holding posts equivalent thereto. An appeal by a person aggrieved by the decision of the Registrar may be preferred within thirty days from the date of communication of such decision, to the Vice-Chancellor.

(8) Subject to the decision of the authorities of the University, the Registrar shall have the power to enter into agreements, sign documents and authenticate records on behalf of the University.

(9) The Registrar shall be the custodian of the records, the common seal and such other property of the University as the Board of the Management may commit to his charge.

(10) The Registrar shall prepare and update the Handbook of the Statutes, Ordinances and Rules approved by the authorities, bodies or committees from time to time, and make them available to all the respective members of the authorities and officers of the University.

(11) The Registrar shall receive complaints and suggestions in regard to the improvement an administration and consider them for appropriate action.

(12) The Registrar shall exercise such other powers and perform such other duties as prescribed by or under this Act or assigned to him, from time to time, by the Vice-Chancellor.

27. Dean - (1) There shall be a Dean Of each Faculty who shall be appointed by the Vice-Chancellor in following order of preference, namely :

(a) Principal/Director of Post-Graduated colleges in the Faculty concerned;

(b) Head of Department of subjects of the rank of professors in the Faculty concerned.

(2) The Deans shall hold office for a period of three years and no person shall be eligible for re-appointment until a period of at least three years has lapsed after the expiry of his last term

28.Functions of Dean - (1) The Dean of a Faculty shall be responsible for the due observance of the Statutes, Ordinances and Rules relating to that Faculty.

(2) The Dean shall preside at the meetings of the faculty and shall record its proceedings.

(3) The Dean shall have the right to be present and speak at the meetings of the Boards of Studies relating to his faculty but not to vote there at unless he is a member thereof.

29. The Finance and Accounts Officer: - (1) (a) The Finance and Accounts Officer shall be the principal finance accounts and audit officer of the University. He shall be full-time salaried officer and shall work directly under the control of the Vice-Chancellor.

(b) The Finance and Accounts Officer shall be appointed in accordance with the provisions of Rajasthan Universities Teachers and Officers (Selection for Appointment) Act, 1974 (Act No. 18 of 1974).

(2) The Finance and Accounts Officer shall be the member secretary of the Finance and Accounts Committee. He shall remain in attendance and take part in the proceedings of the Board of Management on matters which have financial implications where asked by Chairman but he shall not be entitled to vote.

(3) The Finance and Accounts Officer shall be responsible for presenting the annual budget statement of accounts and audit reports to the Finance and Accounts Committee and the Board of Management.

(4) The duties of Finance and Accounts Officer shall be to:-

- (a) exercise general supervision over the funds of the University and to advise the Vice-Chancellor as regards the finance of the University;
- (b) ensure that the limits fixed by the University for recurring and non-recurring expenditure for a year are not exceeded, and that all allocations are expended for the purpose for which they are granted or allotted;
- (c) keep watch on the progress/of collection of revenue and advise the Vice-Chancellor on the methods to be employed for collection;
- (d) have the accounts of the University audited regularly;

- (e) ensure that the register of buildings, land, equipment and machinery are maintained upto-date and that the stock-taking of equipments and other consumable materials in all officer's, colleges, workshops and stores of the University is conducted regularly;
- (f) purpose to the Vice-Chancellor that explanation be called for unauthorized expenditure or other financial irregularities from any academic member of the University;
- (g) purpose to the Registrar that explanation be called from any employee or officer of the University for unauthorized expenditure or irregularities in any particular case, and recommended disciplinary action against the persons at fault;
- (h) call from any office, centre, laboratory, college, department of the University or University institution, for any information and returns that he thinks necessary for the proper discharge of his financial responsibilities and
- (i) exercise such other powers, perform such other duties and discharge such other financial functions as are assigned to him by the Vice-Chancellor or are prescribed by the Statutes or Ordinances.

30. Other Officers:- (1) The mode of appointment and the functions of other officers of the University shall be prescribed by the Statutes and the Ordinances.

(2) The salary, emoluments and other conditions of service of the other officers shall be such as may be determined by the Board of Management.

Chapter - V

STATUTES, ORDINANCES AND RULES

31. Statutes:- Subject to such conditions as may be prescribed by or under the provisions of this Act, the Statutes may provide for all or any of the following matters, namely :

- (a) conferment of honorary degrees;
- (b) holding of convocations to confer degrees;
- (c) powers and duties of the officers of the University;
- (d) constitution, powers and duties of the authorities of the University save as provided in this Act.
- (e) institution and maintenance by the University of colleges, departments, institutions and hostels;
- (f) acceptance and management of bequests, donations and endowments;
- (g) procedure at meetings of the authorities of the University and for the transaction of their business;
- (h) qualifications of professors, readers, lecturers and teachers in affiliated colleges and recognised and approved institutions;
- (i) all matters which by this Act are to be or may be prescribed by the Statutes.

32. Making, amendment, operation and repeal of Statutes. -

- (1) The Statutes may be made by the Board of Management or may be amended or repealed or, added to by Statutes made by the Board of Management, in the manner here in after provided.
- (2) The Board of Management may take into consideration the draft of the Statute either of its own motion or on a proposal by any authority of the University.

- (3) Where a Statute affects the powers or duties of any officer or authority of the University -
 - (a) the Board of Management shall, before proposing the draft of such Statute, ascertain and consider the views of the officer or authority concerned; and
 - (b) the Board of Management, before passing any such Statute taken into consideration of its own motion, shall ascertain and consider the views of the officer or authority concerned.
- (4) Every Statute passed by the Board of Management shall be submitted to the Chancellor who may give or withhold his assent thereto or refer it back to the Board of Management for consideration.
- (5) No Statutes or any amendment thereto shall come into force on the date of its publication in the Official Gazette.
- (6) The Statutes or any amendment thereto shall come into force on the date of its publication in the Official Gazette.

33. Scope of Ordinances and their making: - (1) Subject to the provisions of the Act and the Statutes made there under, the Board of Management may make Ordinance to provide for all or any of the following matters, namely: -

- (a) The admission of students to the University;
- (b) the course of study and curricula to be laid down for all degrees, diplomas and certificates of the University.
- (c) The conditions under which students shall be admitted to courses of study and curricula and examinations for degrees, diplomas and other academic distinctions;
- (d) The recognition and inspection of hostels;
- (e) Conditions of residence, conduct, attendance and discipline of students of the University;

- (f) Conduct of examinations;
- (g) recognition of supervisors for guiding research;
- (h) emolument and conditions of service of the University teachers;
- (i) rules to be observed and enforced by affiliated colleges in respect of transfer of students;
- (j) number, qualification and condition of appointment of teachers of the University;
- (k) duties and powers of the Committees to be appointed by the authorities;
- (l) the powers and duties of the Registrar and other officers and servants of the University;
- (m) the conditions governing appointments and duties of examiners;
- (n) the mode of execution of contracts or agreements for, or on behalf of the University;
- (o) the fees to be charged for courses of instruction in, or on behalf of the University;
- (p) all matters which by this Act or the Statutes are to be or may be provided for by Ordinances; and
- (q) generally, all matters for which provision is, in the opinion of Board of Management, necessary for the exercise of the powers conferred, or the performance of the duties imposed, upon the University authorities by this Act or Statutes.

Provided that no Ordinances concerning admission to the University or to its examinations, courses of study, scheme of examination, attendance and appointment of examiners shall be considered unless a draft of such Ordinances has been proposed by the Academic Council.

(2) The Board of Management shall not have power to amend any draft proposed by the Academic Council under

the provision to such-section (1) but may return it to the Academic Council for reconsideration either in whole or in part, together with any amendment which the Board of Management may suggest.

(3) All Ordinances made by the Board of Management shall be submitted to the Chancellor for approval and all such Ordinances shall take effect from the date of their publication in the Official Gazette after the approval by the Chancellor.

34. Rules and their making:- An authority of the University shall, subject to the approval of the Board of Management where the Rules are made by an authority other than the Board of Management, have power to make rules in respect of the matters provided by this Act, Statutes or Ordinances and for the conduct of its affairs and the affairs of the committees constituted by such authority. Such rules shall not be inconsistent with the provisions of this Act, Statutes and Ordinances.

Chapter VI AFFILIATION, RECOGNITION AND APPROVAL

35. Affiliation:- (1) A College applying for affiliation to the University shall send a letter of application to the Registrar and shall satisfy the Academic Council-

- (a) that the college will supply a need in the locality in respect of instruction and teaching in the Indian System of Medicine having regard to the suitability of the locality where the college is to be established;
- (b) that the college is to be under the management of a regularly constituted governing body;
- (c)

- (d) that the strength and qualification of the teaching staff and the conditions governing their tenure of office are such as to make due provision for the course of instruction, teaching or training to be undertaken by the college;
- (e) that the buildings in which the college is to be located are suitable and that provision will be made in conformity with the Ordinances for the residence in the college or in lodging approved by the college, for students not residing with their parents or guardians and for the supervision and welfare of students.
- (f) that due provision has been made or will be made for a library;
- (g) that arrangements have been or will be made in conformity with the Statutes and Ordinances for imparting instruction in Indian System of Medicine in a properly equipped laboratory or museum;
- (h) that due provision will, as far as circumstances may permit, be made for the residence of the Principal and some members of the teaching staff in or near the college or the place provided for the residence of the students;
- (i) that the financial resources of the college are such as to make due provision for its continued maintenance and efficient working; and
- (i) that the college rules fixing the fees, if any, to be paid by the students, have not been so framed as to involve such competition with any existing college in the same neighbourhood as would be injurious to the interest of education.
- (2) The application shall contain as assurance that after the college affiliated, any changes in the management or teaching staff and all other changes, which result in any of the requirements mentioned in the sub-section (1) not being

- fulfilled or continued to be fulfilled, shall be forthwith reported to the Academic Council.
- (3) On receipt of a letter of application under sub-section (1) the Academic Council shall -
- (a) direct a local inquiry to be made by a competent person or persons authorized by it in this behalf in respect of the matters referred to in sub-section (1) and such matters as may be deemed necessary and relevant;
- (b) make such further inquiry as may appear to it to be necessary;
- (c) give due consideration to the request, if any, made by the applicant for a reconsideration of any of the conditions conveyed to him;
- (d) record it's opinion on the question whether the application should be granted or refused other in whole or in part, stating the result of any enquiry under clauses (a) and (b).
- (4) The Registrar shall submit the application and all proceedings to the State Government, which, after such inquiry as may appear to it to be necessary, shall grant or refuse the application or any part thereof.
- (5) Where the application or any part thereof is granted the order of the State Government shall specify the courses of instruction in respect of which the college is affiliated and where the application of any part thereof is refused, the grounds of such refusal shall be stated.
- (6) As soon as possible after the State Government makes its order, the Registrar shall submit to the Board of Management a full report regarding the application, the action taken thereon under sub-sections (3) to (5) and of all proceedings connected therewith.
- (7) An application under sub-section (1) may be withdrawn at any time before an order is made under sub-section (4).

36. Extension of affiliation.- Where a College desires to add to the courses of instruction in respect of which it is affiliated, the procedure prescribed by section 35 shall, so far as may be, be followed.

37. Recognition of institutions of research and specialized studies.-

(1) The Academic Council shall have the power to recognize as a recognized institution any institution of research or specialized studies in Indian System of Medicine other than a college.

(2) An institution which desires to have such recognition shall send letter of application to the Registrar and shall give full information in the letter of application in respect of the following matters, namely:-

- (a) constitution and personnel of the managing body;
- (b) subjects and courses in regard to which recognition is sought;
- (c) accommodation, equipment, library facilities and the number of students for whom provision has been or is proposed to be made;
- (d) the strength of the staff, their qualifications and salaries and the research work done by them;
- (e) fees levied or proposed to be levied and the financial provision made for capital expenditure on buildings and equipment and for the continued maintenance and efficient working of the institution.

(3) Before taking the application into consideration the Academic Council may call for any further information, which it may deem necessary.

(4) If the Academic Council decides to take the application into consideration, it may direct a local inquiry to be made by a competent person or persons authorized by it in this behalf. After considering the report made as a result of such local inquiry and making such further inquiry as may

appear to it to be necessary, the Academic Council shall grant or refuse the application or any part thereof. Where the application or any part thereof is granted, the Academic Council shall specify the subjects and courses of instruction in respect of which the institution is recognized and make a report to that effect to the Board of Management at its next succeeding meeting. Where the application or any part thereof is refused, the grounds of such refusal shall be stated.

38. Approval of institutions.- (1) The Academic Council shall have the power to approve an institution as an approved institution for specialized studies, laboratory work, internship, research or other academic work in the Indian System of Medicine under the guidance of a single qualified teacher.

(2) An institution which desires to have such approval shall send a letter of application to the Registrar and shall give full information in the letter of application in respect of the following matters, namely :-

- (a) the name, qualifications, experience and research work of the teacher under whom approved work is to be done.
- (b) the nature of work or the subjects for which work is proposed to be done;
- (c) accommodation, equipment, library facilities and the number of students for whom provision has been made or is proposed to be made;
- (d) fees levied or proposed to be levied and the financial provision made for capital expenditure on buildings and equipment and for the continued maintenance and efficient working of the institution.

(3) Before taking the application into consideration the Academic Council may call for any further information, which it may deem necessary.

(4) If the Academic Council decides to take the application into consideration, it may direct a local inquiry to be made by a competent person or persons authorised by it in this behalf. After considering the report made as a result of such local inquiry and making such further inquiry as may appear to it to be necessary, the Academic Council shall grant or refuse the application or any part thereof. Where the application or any part thereof is granted, the Academic Council shall specify the subjects and courses of instruction in respect of which the institution is approved and make a report to that effect to the Board of Management at its next succeeding meeting. Where the application or any part thereof is refused, the grounds of such refusal shall be stated.

39. Inspection of college and reports.- (1) Every affiliated college, recognized institution and approved institution shall furnish such reports, returns and other information as the Academic Council may require to enable it to judge the efficiency of the college or institution.

(2) The Academic Council shall cause every such college or institution to be inspected from time to time by one or more competent persons authorized by it in this behalf.

(3) The Academic Council may call upon any college or institution so inspected to take, within a specified period, such action as may appear to it to be necessary in respect of any of the matters referred to in sub-section (1) of section 35, sub-section (2) of section 37, or as the case may be, sub-section (2) of section 38.

40. Withdrawal of affiliation.- (1) The rights conferred on a college by affiliation may be withdrawn in whole or in part or modified if the college has failed to carry out any of the provisions of sub-section (1) of section 35 or the college has failed to observe any of the conditions of its affiliation or the college is conducted in a manner which is prejudicial to the interests of education.

(2) A motion for the withdrawal or the modification of such rights shall be initiated only in the Academic Council

The member of the Academic Council who intends to move such a motion shall give notice of it and shall state in writing the grounds on which it is made.

(3) Before taking the said motion into consideration, the Academic Council shall send a copy of the notice and written statement mentioned in sub-section (2) to the Principal of the college concerned together with intimation that any representation in writing submitted within a period specified in such intimation on behalf of the college, will be considered by the Academic Council.

Provided that the period so specified may, if necessary, be extended by the Academic Council.

(4) On receipt of the representation or on the expiry of the period referred to in sub-section (3), the Academic Council after considering the notice of motion, statement and representation and after such inspection by competent person or persons authorized by it in this behalf and such further inquiry as may appear to it to be necessary shall make a report to the Board of Management.

(5) On receipt of the report under sub-section (4) the Board of Management shall, after such further inquiry, if any, as may, appear to it to be necessary, record its opinion in the matter;

Provided that no resolution of the Board of management recommending the withdrawal of affiliation shall be deemed to have been passed by it unless the resolution has obtained the support of two-thirds of the members present at a meeting of the Board of Management, such majority comprising not less than one-half of the members of the Board of Management.

(6) The Registrar shall submit the proposal and all proceedings, if any, of the Board of Management and the Academic Council relating thereto, to the State Government which, after such further inquiry, if any, as may appear to it to be necessary, shall make such order as it deems fit and communicate it to the Board of Management.

- (7) Where by an order made, under sub-section (6), the rights conferred by affiliation are withdrawn in whole or in part or modified, the grounds for such withdrawal or modification shall be stated in the order.

41. Withdrawal of recognition or approval- (1) The rights conferred on an institution by recognition or approval may be withdrawn or suspended for any period by the Academic Council, if the institution has failed to observe any conditions of its recognition or approval or the work assigned to it, is conducted in a manner which is prejudicial to the interests of education, or the teacher recognized by the University leaves the institution.

- (2) Before making an order under sub-section (1) in respect of any recognised or approved institution, the Academic Council shall by notice in writing, call upon the institution to show cause within one month from the date of the receipt of the notice, why such an order should not be made. The period so given for showing the cause may, if necessary, be extended by the Academic Council.

- (3) On receipt of the explanation, if any, made by the institution in reply to the notice, and where no such reply is received, on the expiry of the period referred to in sub-section (2), the Academic Council shall, after such inquiry, if any, as may appear to it to be necessary, decide whether the recognition or approval should be withdrawn or as the case may be, suspended and make an order accordingly.

**CHAPTER VII
POST GRADUATE TEACHING AND
RESEARCH CENTER**

42. Post- graduate teaching- (1) All post-graduate instruction, teaching, research and training shall be conducted by the University or by such affiliated colleges or institutions and in such subject as may be prescribed by the Statute.

- (2) All post- graduate departments and research centres shall ordinarily be located at the headquarters of the University. However, the University may locate any of such departments or centres at a place or places outside its headquarters.
- (3) The University may maintain University centres at places other than the headquarters of the University on such terms and conditions, as may be prescribed by the Statutes and Ordinances.

**CHAPTER - VIII
FUND AND FINANCE**

43. University Fund- (1) The University shall establish a fund to be called the University Fund.

- (2) The following shall form part of or be paid into, the University Fund:-
- (a) any contribution or grant by the State Government, the Union Government, or the University Grants Commission;
- (b) the income of the University from all sources including income from fees and charges.
- (c) bequests, donations, endowments and other grants, if any;
- (3) The University Fund shall be kept in any scheduled

bank as defined in the Reserve Bank of India Act, 1934 (Central Act No. 2 of 1934) or the State Bank of India constituted under the State Bank of India Act, 1955 (Central Act No. 23 of 1955) or being such a bank as may be approved by the State Government on the recommendation of the Board of Management.

(44) Annual accounts and financial estimates - (1) The annual accounts of the University shall be prepared under the direction of the Finance and Accounts Committee and shall be submitted to the Board of Management.

(2) The Board of Management shall, after the accounts are audited, submit a copy thereof alongwith a copy of the audit report to the State Government.

(3) The Finance and Accounts Committee shall also prepare, before such date as may be prescribed by the Statutes, the financial estimates for the ensuing year.

(4) The annual accounts and the financial estimates shall be considered by the Board of Management at its annual meeting and the Board of Management may pass resolutions with reference thereto and communicate the same to the Finance and Accounts Committee which shall take them into consideration and take such action therein as it thinks fit, and finally adopt the accounts and financial estimates. The Finance and Accounts Committee shall inform the Board of Management at its next meeting of the action taken by it or of its reasons for taking no action.

45. Annual Report - The annual report of the University shall be prepared under the directions of the Board of Management and shall be submitted to the Chancellor and the State Government.

CHAPTER - IX MISCELLANEOUS

46. Enrolment of Students:- No students shall be enrolled as a student of the University unless he possesses such qualifications as may be prescribed by the Statutes.

47. Residence of the students :- Every students of the University shall reside in a hostel or under such conditions as may be prescribed by the Ordinances.

48. Honorary Degree :- If not less than two-thirds of the members of the Academic Council recommend that an honorary degree, or other academic distinction be conferred on any person on the ground that he is in their opinion, by reason of eminent position and attainments a fit and proper person to receive such degree or other academic distinction and where their recommendation is supported by a majority of not less than two-thirds of the member of the Board of Management present at a meeting of the Board of Management, such majority comprising not less than one-half of the members of the Board of Management and the recommendation is confirmed by the Chancellor, the Board of Management may confer on such person the honorary degree or other academic distinction so recommended without requiring him to undergo any examination.

49. Withdrawal of Degree of Diploma :- (1) The Chancellor may, on the recommendation of the Academic Council and the Board of Management supported by a majority of not less than two-thirds of the members of each body persons at its meeting, such majority comprising not less than one half of the members of each body, withdraw from any person a diploma or degree if he has been convicted by a court of law of any offence which in the opinion of the Academic Council and the Board of Management, is a serious offence involving moral turpitude.

(2) No action under this section shall be taken unless the person concerned is given an opportunity of being heard in his defence in the manner prescribed by the statutes.

50. Committees- All the authorities of the University shall have power to appoint committees. Such committee may include persons who are not members of the authority appointing the committee.

51. Pension, Insurance and provident Fund - The University shall make such provisions for the benefit of officers, teachers and other servants in such matters insurance, pension, provident fund or other benefits as may deem fit, in such manner and subject to such condition as may be prescribed by the Statutes.

52. Provident Fund to be deposited in government Treasury -

(1) Where the University has established provident fund for the benefit of its officers, teachers and other servants under section 51 such fund shall not with standing anything, contained in any law for the time being in force, be deposited in the State Government Treasury in accordance with such directions as the State Government may, from time to time by an order in written give and Thereupon --

- (a) the subscriber to the fund shall be entitled interest on the balance in his provident fund account at the same rate, at which the State Government servant is for the time being entitled to on the balance of his provident fund account and
- (b) the rules for the time being in force relating to the limits of withdrawals from the provident fund applicable to such Government servant shall, so as may be, apply to the subscriber.

(2) Nothing in the section shall apply to a Provident Fund established by the University to which the Employee Provident Fund and Miscellaneous Provisions Act, 1952 (central Act. No. 19 of 1952) applies.

53. Vacating of office -- (1) Any members of authority or body of the University may resign his office

letter addressed to the Vice-Chancellor through the Registrar and the resignation shall take effect on its acceptance by the Vice-Chancellor or on the expiry of thirty days from the date of receipt of the letter by the Vice-chancellor whichever event occurs earlier.

(2) Any member of any authority or body of the University shall cease to be a member on his being convicted by a court of law of an offence, which in the opinion of the Board of Management involves moral turpitude.

54. Filling of casual vacancies- When any vacancy occurs in the office of a member (other than an ex-officio member) of any authority or other body of the University before the expiry of the term of office of such member, the vacancy shall be filled up, as soon as conveniently may be, by nomination, appointment or co-option, as the case may be of a member who shall hold office so long only as the member in whose place he has been nominated, appointed or co-opted, would have held it, if the vacancy had not occurred.

55. Proceedings not invalidated by vacancies - No act or proceedings of any authority or other body of the University shall be invalidated merely by reason of any vacancy in its membership.

56. Completion of courses of studies in institutions recognized by the faculty -- Notwithstanding anything contained in this Act or the Statutes and Ordinances made thereunder any student of an institution entitled to train students for the examinations of the Faculty who immediately before the date on which this Act comes into force was studying or as eligible for any examination of the Faculty shall be permitted to complete his course in preparation therefore and the University shall provide for such period and in such manner as may be prescribed by the Statutes for the instruction, teaching, training and examination of such students in accordance with the courses of studies of the faculty.

57. Appointment of the First Vice-Chancellor - Not with standing anything contained in section 24, the first Vice-Chancellor shall be appointed by the State Government as soon as practicable after the commencement of this Act for a period not exceeding three years and on such terms and conditions as the State Government thinks fit.

58. Disputes as to Constitutions of University, Authority or body -- If any question arises regarding the interpretation of any provision of this Act, or of any Statute, Ordinance or Rule or as to whether a person has been duly appointed as or is entitled to be or ceases to be, a member of any authority or other body of the University, the matter may, on petition by any person or body directly affected or suo motu, be referred by the Vice-Chancellor to the Chancellor and shall be so referred to the Chancellor if the members of the Board of management so require. The Chancellor shall, after taking such advice, as he deems necessary, decide the question and his decision shall be final.

59. Officers and employees to be public servants -- Every officer and employee of the University shall be deemed to be a public servant within the meaning of section 21 of the Indian Penal Code, 1860 (Central Act No. 45 of 1860).

Explanation: - For the purposes of this section any person who is appointed by the University for a specified period, or for a specified work of the University or who receives any remuneration by way of compensatory allowance or fee for any work done from the University Fund shall be deemed to be an officer or employee of the University while he is performing, and in relation to all matters relating to the performance, and in relation to all matters relating to the performance of, the duties and functions connected with such appointment or work.

60. Legal proceedings -- All suits and other legal proceedings by or against the University shall be instituted, prosecuted or defended on behalf of the University by the registrar or any other officer specifically nominated in this behalf by the Vice-Chancellor.

61. Power to remove difficulties -- If any difficulty arises in giving effect to the provisions of this Act, the State Government may, by notification in the Official Gazette, make such order, consistent with provisions of this Act, as may appear to it to be necessary or expedient:


Provided that no such order shall be made after the expiry of three years from the commencement of this Act.

62. Statutes, Ordinances and Rules to be published in the Official Gazette and laid before the house of the State Legislature -- (1) Every Statute, Ordinance and Rule of the University made from time to time, shall be published in the Official Gazette.

(2) Every statute, Ordinance and Rule of the University made by amendment or otherwise after the commencement of this Act shall as soon as may be after it is made be laid before the House of the State legislature while it is in session, for a total period of fourteen days which may be comprised in one session or in two or more successive sessions and if, before the expiry of the session in which it is so laid or the session immediately following, the House of the State Legislature agrees to make any modifications in the Statute, Ordinance, and Rule or agrees that the Statute, Ordinance and rule should not be made, such Statute, Ordinance and Rule shall thereafter have effect, only in such modified form or be of no effect, as the case may be, so however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that Statute, Ordinance and Rule.

जी.एस.होरा.

Secretary to the Government.

 सत्यमेव जयते	राजस्थान राज—पत्र विशेषांक	RAJASTHAN GAZETTE Extraordinary
	साधिकार प्रकाशित	<i>Published by Authority</i>
	वैशाख 14, सोमवार, शाके 1937—मई 4, 2015 <i>Vaisakha 14, Monday, Saka 1937-May 4, 2015</i>	

भाग 4 (क)
राजस्थान विधान मंडल के अधिनियम।
विधि (विधायी प्रारूपण) विभाग
(ग्रुप-2)
अधिसूचना

जयपुर, मई 4, 2015

संख्या प. 2 (42) विधि/2/2014:—राजस्थान राज्य विधान—मण्डल का निम्नांकित अधिनियम, जिसे राज्यपाल महोदय की अनुमति दिनांक 20 अप्रैल, 2015 को प्राप्त हुई, एतद्वारा सर्वसाधारण की सूचनार्थ प्रकाशित किया जाता है:—

डा. सर्वपल्ली राधाकृष्णन् राजस्थान आयुर्वेद विश्वविद्यालय, जोधपुर
(संशोधन) अधिनियम, 2015
(2015 का अधिनियम संख्यांक 11)

[राज्यपाल महोदय की अनुमति दिनांक 20 अप्रैल, 2015 को प्राप्त हुई]

डा. सर्वपल्ली राधाकृष्णन् राजस्थान आयुर्वेद विश्वविद्यालय, जोधपुर अधिनियम, 2002 को और संशोधित करने के लिए अधिनियम।

भारत गणराज्य के छियासठवें वर्ष में राजस्थान राज्य विधान-मण्डल निम्नलिखित अधिनियम बनाता है:-

1. संक्षिप्त नाम और प्रारंभ.- (1) इस अधिनियम का नाम डा. सर्वपल्ली राधाकृष्णन् राजस्थान आयुर्वेद विश्वविद्यालय, जोधपुर (संशोधन) अधिनियम, 2015 है।

(2) यह तुरन्त प्रवृत्त होगा।

2. 2002 के राजस्थान अधिनियम सं. 15 की धारा 9 का संशोधन.- डा. सर्वपल्ली राधाकृष्णन् राजस्थान आयुर्वेद विश्वविद्यालय, जोधपुर अधिनियम, 2002 (2002 का अधिनियम सं. 15), जिसे इसमें आगे मूल अधिनियम कहा गया है, की धारा 9 में विद्यमान उप-धारा (4) और (5) हटायी जायेगी।

3. 2002 के राजस्थान अधिनियम सं. 15 की धारा 10 का संशोधन.- मूल अधिनियम की विद्यमान धारा 10 के स्थान पर निम्नलिखित प्रतिस्थापित किया जायेगा, अर्थात्:-

"10. निरीक्षण.- (1) कुलाधिपति को, ऐसे व्यक्ति या व्यक्तियों द्वारा, जैसा वह निदेश दे,-

- (क) विश्वविद्यालय, इसके भवनों, प्रयोगशालाओं, पुस्तकालयों, संग्रहालयों, कार्यशालाओं और उपस्करों का; या
- (ख) विश्वविद्यालय द्वारा संधारित किसी महाविद्यालय, संस्था या छात्रावास का; या
- (ग) विश्वविद्यालय द्वारा संचालित या किये गये अध्यापन और अन्य कार्य का; या
- (घ) विश्वविद्यालय द्वारा आयोजित किसी भी परीक्षा के संचालन का, निरीक्षण करवाने का अधिकार होगा।

(2) कुलाधिपति को विश्वविद्यालय से संबंधित किसी भी मामले के संबंध में ऐसे व्यक्ति या व्यक्तियों से, जैसा वह निदेश दे, जांच करवाने का भी अधिकार होगा।

(3) कुलाधिपति, प्रत्येक मामले में, किये जाने वाले निरीक्षण या जांच करवाने के अपने आशय के बारे में विश्वविद्यालय को सूचना देगा और विश्वविद्यालय ऐसे निरीक्षण या जांच में प्रतिनिधित्व किये जाने का हकदार होगा।

(4) कुलाधिपति, विश्वविद्यालय को ऐसी जांच या निरीक्षण के परिणाम के संबंध में अपने विचारों से संसूचित करेगा और, उन पर विश्वविद्यालय की राय अभिनिश्चित करने के पश्चात्, की जाने वाली कार्रवाई के बारे में विश्वविद्यालय को सलाह दे सकेगा और ऐसी कार्रवाई करने के लिए समय सीमा नियत कर सकेगा।

(5) विश्वविद्यालय, इस प्रकार नियत की गयी समय सीमा के भीतर-भीतर, कुलाधिपति द्वारा दी गयी सलाह पर की गयी या किये जाने के लिए प्रस्तावित कार्रवाई के बारे में कुलाधिपति को रिपोर्ट देगा।

(6) यदि विश्वविद्यालय नियत की गयी समय सीमा के भीतर-भीतर कार्रवाई नहीं करता है या यदि कुलाधिपति की राय में, विश्वविद्यालय द्वारा की गयी कार्रवाई समाधानप्रद नहीं है तो

कुलाधिपति, विश्वविद्यालय द्वारा दिये गये किसी स्पष्टीकरण पर या किये गये अभ्यावेदन पर विचार करने के पश्चात् ऐसा निदेश जारी कर सकेगा जैसा वह उचित समझे और विश्वविद्यालय ऐसे निदेश का पालन करेगा।

(7) यदि विश्वविद्यालय, उप-धारा (6) के अनुसार जारी किये गये निदेश का, ऐसी नियत समय सीमा के भीतर-भीतर, जो इस निमित्त कुलाधिपति द्वारा नियत की जाये, पालन नहीं करता है तो कुलाधिपति को स्वविवेकानुसार ऐसे निदेश का क्रियान्वयन कराने के लिए किसी व्यक्ति या निकाय को नियुक्त करने की और ऐसा आदेश करने की शक्ति होगी जो उसके व्ययों के लिए आवश्यक हो।"

4. 2002 के राजस्थान अधिनियम सं. 15 की धारा 20 का संशोधन.- मूल अधिनियम की धारा 20 में,-

- (i) उप-धारा (4) का विद्यमान खण्ड (घ) हटाया जायेगा; और
- (ii) विद्यमान उप-धारा (6) हटायी जायेगी।

5. 2002 के राजस्थान अधिनियम सं. 15 की धारा 24 का संशोधन.- मूल अधिनियम की विद्यमान धारा 24 के स्थान पर निम्नलिखित प्रतिस्थापित किया जायेगा, अर्थात्:-

"24. कुलपति.- (1) कुलपति विश्वविद्यालय का पूर्णकालिक वैतनिक अधिकारी होगा और निम्नलिखित सदस्यों से मिलकर बनी चयन समिति की सिफारिश पर, राज्य सरकार के परामर्श से, कुलाधिपति द्वारा नियुक्त किया जायेगा-

- (क) बोर्ड द्वारा नामनिर्देशित एक व्यक्ति, जो विश्वविद्यालय या उसके किसी महाविद्यालय से संबंधित न हो;
- (ख) भारतीय चिकित्सा पद्धति (स्वास्थ्य और परिवार कल्याण) विभाग, भारत सरकार द्वारा नामनिर्देशित भारतीय चिकित्सा पद्धति का विशेष ज्ञान रखने वाला एक व्यक्ति;
- (ग) कुलाधिपति द्वारा नामनिर्देशित एक व्यक्ति; और
- (घ) राज्य सरकार द्वारा नामनिर्देशित एक व्यक्ति,

और कुलाधिपति इनमें से किसी एक व्यक्ति को समिति का अध्यक्ष नियुक्त करेगा।

(2) कुलपति की पदावधि उस तारीख से, जिसको वह अपना पद ग्रहण करता है, तीन वर्ष या सत्तर वर्ष की आयु प्राप्त कर लेने तक, इनमें से जो भी पहले हो, होगी:

परन्तु वही व्यक्ति दूसरी अवधि के लिए पुनर्नियुक्ति का पात्र होगा।

(3) कुलपति, ऐसा वेतन और भत्ते प्राप्त करेगा जो राज्य सरकार द्वारा अवधारित किये जायें। इसके अतिरिक्त, वह विश्वविद्यालय द्वारा संधारित निःशुल्क सुसज्जित निवास और ऐसी अन्य परिलब्धियों का हकदार होगा जो परिनियमों द्वारा विहित की जाएं।

(4) जब कुलपति के पद की कोई स्थायी रिक्ति उसकी मृत्यु, त्यागपत्र, हटाये जाने या उसकी पदावधि समाप्त हो जाने के कारण हो जाये तो वह कुलाधिपति द्वारा, उप-धारा (1) के अनुसार भरी जायेगी और जब तक वह इस प्रकार नहीं भरी जाती है तब तक उसके द्वारा, उप-धारा (5) के अधीन और अनुसार कामचलाऊ व्यवस्था की जायेगी।

(5) जब कुलपति के पद की कोई अस्थायी रिक्ति उसकी छुट्टी, निलंबन के कारण या अन्यथा हो जाये, या जब उप-धारा (4) के अधीन कोई कामचलाऊ व्यवस्था आवश्यक हो तब कुल-सचिव मामले की रिपोर्ट तुरंत कुलाधिपति को करेगा जो, राज्य सरकार की सलाह से, कुलपति के पद के कृत्यों के निर्वहन के लिए व्यवस्था करेगा।

(6) कुलपति अपने पद का त्याग, किसी भी समय अपना त्यागपत्र ऐसी तारीख से, जिसको वह पदभार से मुक्त होने का इच्छुक हो, कम से कम साठ दिवस पूर्व कुलाधिपति को प्रस्तुत करके, कर सकेगा।

(7) ऐसा त्यागपत्र ऐसी तारीख से प्रभावी होगा जो कुलाधिपति द्वारा अवधारित की जाये और जिसकी सूचना कुलपति को दी जाये।

(8) जहां, कुलपति के रूप में नियुक्त कोई व्यक्ति, ऐसी नियुक्ति के पूर्व किसी भी अन्य महाविद्यालय, संस्था या विश्वविद्यालय में नियोजित था, वहां वह उस भविष्य निधि में अंशदान करना जारी रख सकेगा जिसका वह ऐसे नियोजन में सदस्य था और विश्वविद्यालय उस भविष्य निधि में ऐसे व्यक्ति के लेखे में अंशदान करेगा।

(9) जहां कुलपति, उसके पूर्ववर्ती नियोजन में, किसी बीमा या पेंशन स्कीम का सदस्य रहा हो, वहां विश्वविद्यालय, ऐसी स्कीम में आवश्यक अंशदान करेगा।

(10) कुलपति, ऐसी दरों पर जैसीकि बोर्ड द्वारा नियत की जायें, यात्रा और दैनिक भत्ते का हकदार होगा।

(11) कुलपति, निम्नानुसार छुट्टियों का हकदार होगा:-

(क) प्रत्येक ग्यारह दिवस की वास्तविक सेवा के लिए एक दिवस की दर से पूर्ण वेतन पर छुट्टी; और

(ख) सेवा के प्रत्येक पूर्ण वर्ष के लिए बीस दिवस की दर से अर्धवैतनिक छुट्टी:

परन्तु चिकित्सा प्रमाणपत्र प्रस्तुत करने पर अर्धवैतनिक छुट्टी को पूर्ण वैतनिक छुट्टी में रूपान्तरित किया जा सकेगा।"

6. 2002 के राजस्थान अधिनियम सं. 15 की धारा 29 का संशोधन.- मूल अधिनियम की धारा 29 की उप-धारा (4) का विद्यमान खण्ड (घ) हटाया जायेगा।

7. 2002 के राजस्थान अधिनियम सं. 15 की धारा 44 का संशोधन.- मूल अधिनियम की विद्यमान धारा 44 के स्थान पर निम्नलिखित प्रतिस्थापित किया जायेगा, अर्थात्:-

"44. लेखे और संपरीक्षा.- (1) विश्वविद्यालय के वार्षिक लेखे और तुलनपत्र, कुलपति के निदेश के अधीन, वित्त और लेखा अधिकारी द्वारा तैयार किये जायेंगे और किसी भी स्रोत से विश्वविद्यालय को प्रोदभूत होने वाली या उसके द्वारा प्राप्त समस्त धनराशियां और संवितरित या संदत्त समस्त रकमों की प्रविष्टि लेखाओं में की जायेगी।

(2) वित्त और लेखा अधिकारी, ऐसी तारीख से पूर्व जो परिनियमों में विहित की जाये, आगामी वर्ष के लिए विश्वविद्यालय का वार्षिक वित्तीय प्राक्कलन तैयार करेगा।

(3) वित्त और लेखा अधिकारी द्वारा तैयार किये गये विश्वविद्यालय के वार्षिक लेखे और वार्षिक वित्तीय प्राक्कलन, वित्त और लेखा समिति की टिप्पणियों के साथ बोर्ड के समक्ष अनुमोदन के लिए रखे जायेंगे और बोर्ड इसके संदर्भ में संकल्प पारित कर सकेगा और

इसे वित्त और लेखा अधिकारी को संसूचित कर सकेगा जो तदनुसार कार्रवाई करेगा।

(4) वार्षिक लेखाओं की संपरीक्षा विहित रीति से ऐसे संपरीक्षकों द्वारा की जायेगी जिनका राज्य सरकार निदेश दे और ऐसी संपरीक्षा का व्यय विश्वविद्यालय निधि पर प्रभार होगा।

(5) संपरीक्षित होने पर लेखे मुद्रित किये जायेंगे और उनकी प्रतियां, संपरीक्षा रिपोर्ट सहित, कुलपति द्वारा बोर्ड को प्रस्तुत की जायेंगी जो उन्हें ऐसी टिप्पणियों सहित, जो आवश्यक समझी जायें, राज्य सरकार को अग्रेषित करेगा।

(6) विश्वविद्यालय, संपरीक्षा में किये गये आक्षेपों का समाधान करेगा और ऐसे अनुदेशों को कार्यान्वित करेगा जो संपरीक्षा रिपोर्ट पर राज्य सरकार द्वारा जारी किये जायें।"

8. 2002 के राजस्थान अधिनियम सं. 15 में नयी धाराओं 44-क और 44-ख का अन्तःस्थापन.- इस प्रकार संशोधित मूल अधिनियम की विद्यमान धारा 44 के पश्चात् और विद्यमान धारा 45 के पूर्व निम्नलिखित नयी धाराएं अन्तःस्थापित की जायेंगी, अर्थात्:-

"44-क. राज्य सरकार का नियंत्रण.- जहां राज्य सरकार की निधियां अन्तर्वलित हैं, वहां विश्वविद्यालय ऐसी निधियों की मंजूरी से संबद्ध निबंधनों और शर्तों का पालन करेगा जिनमें, अन्य बातों के साथ-साथ, निम्नलिखित के संबंध में राज्य सरकार की पूर्व अनुज्ञा भी सम्मिलित है, अर्थात् :-

- (क) अध्यापकों, अधिकारियों या अन्य कर्मचारियों के नये पदों का सृजन;
- (ख) अपने अध्यापकों, अधिकारियों और अन्य कर्मचारियों को वेतन, भत्तों, सेवानिवृत्ति-पश्चात् के फायदों और अन्य फायदों का पुनरीक्षण;
- (ग) अपने अध्यापकों, अधिकारियों या अन्य कर्मचारियों में से किसी को किसी अतिरिक्त/विशेष वेतन, भत्ते या किसी भी प्रकार का अन्य अतिरिक्त पारिश्रमिक, जिसमें वित्तीय विवक्षाएं रखने वाला अनुग्रहपूर्वक संदाय या अन्य फायदे सम्मिलित हैं, की मंजूरी;

- (घ) किसी भी निश्चित निधि का ऐसे प्रयोजन, जिसके लिए वह प्राप्त की गयी थी, से भिन्न प्रयोजन के लिए अपयोजन;
- (ङ) स्थावर सम्पत्ति का विक्रय, पट्टे, बंधक द्वारा या अन्यथा अन्तरण;
- (च) राज्य सरकार से प्राप्त निधियों से, ऐसे प्रयोजनों, जिनके लिए निधियां प्राप्त की गयी हैं, से भिन्न प्रयोजनों के लिए किसी भी विकास कार्य पर व्यय उपगत करना; और
- (छ) ऐसा कोई भी विनिश्चय करना जिसके परिणामस्वरूप राज्य सरकार के लिए, प्रत्यक्ष या अप्रत्यक्ष, वित्तीय दायित्व बढ़ जाये।

स्पष्टीकरण.- पूर्वोक्त शर्तें किसी भी अन्य निधि से सृजित ऐसे पदों के संबंध में भी लागू होंगी जिनसे राज्य सरकार पर दीर्घकाल में वित्तीय विवक्षाएं होने की संभावना है।

44-ख. आपात उपाय के रूप में राज्य सरकार द्वारा वित्तीय नियंत्रण की धारणा.- (1) राज्य सरकार को, विश्वविद्यालय के वित्त से संबंधित ऐसे किसी भी मामले के संबंध में, जहां राज्य सरकार की निधियों का संबंध हो, ऐसे व्यक्ति या व्यक्तियों द्वारा, जैसाकि वह निदेश दे, जांच करवाने और विश्वविद्यालय को निदेश जारी करने का अधिकार होगा।

(2) यदि राज्य सरकार का यह समाधान हो जाता है कि विश्वविद्यालय में कुप्रशासन या वित्तीय कुप्रबंध के कारण ऐसी स्थिति उत्पन्न हो गयी है जिससे विश्वविद्यालय की वित्तीय स्थिरता असुरक्षित हो गयी है तो वह, अधिसूचना द्वारा, यह घोषणा कर सकेगी कि विश्वविद्यालय का वित्त राज्य सरकार के नियंत्रणाधीन होगा और ऐसे अन्य निदेश जारी करेगी जो वह उक्त प्रयोजन के लिए ठीक समझे और वे विश्वविद्यालय पर आबद्धकर होंगे।"।

दीपक माहेश्वरी,
प्रमुख शासन सचिव।

**LAW (LEGISLATIVE DRAFTING) DEPARTMENT
(GROUP-II)
NOTIFICATION**

Jaipur, May 4, 2015

No. F. 2 (42) Vidhi/2/2014.-In pursuance of Clause (3) of Article 348 of the Constitution of India, the Governor is pleased to authorise the publication in the Rajasthan Gazette of the Following translation in the English language of The Dr. Sarvepalli Radhakrishnan Rajasthan Ayurved Vishwavidhyalaya, Jodhpur (Sanshodhan) Adhiniyam, 2015 (2015 Ka Adhiniyam Sankhyank 11):-

(Authorised English Translation)

**THE DR. SARVEPALLI RADHAKRISHNAN RAJASTHAN
AYURVED UNIVERSITY, JODHPUR (AMENDMENT)
ACT, 2015**

(Act No. 11 of 2015)

[Received the assent of the Governor on the 20nd day of April, 2015]

An

Act

further to amend the Dr. Sarvepalli Radhakrishnan Rajasthan Ayurved University, Jodhpur Act, 2002.

Be it enacted by the Rajasthan State Legislature in the Sixty-sixth Year of the Republic of India, as follows:-

1. Short title and commencement.- (1) This Act may be called the Dr. Sarvepalli Radhakrishnan Rajasthan Ayurved University, Jodhpur (Amendment) Act, 2015.

(2) It shall come into force at once.

2. Amendment of section 9, Rajasthan Act No. 15 of 2002.- In section 9 of the Dr. Sarvepalli Radhakrishnan Rajasthan Ayurved University, Jodhpur Act, 2002 (Act No. 15 of 2002), hereinafter referred to as the principal Act, the existing sub-sections (4) and (5) shall be deleted.

3. Amendment of section 10, Rajasthan Act No. 15 of 2002.- For the existing section 10 of the principal Act, the following shall be substituted, namely:-

“10. Visitation.- (1) The Chancellor shall have the right to cause an inspection, to be made by such person or persons, as he may direct—

- (a) of the University, its buildings, laboratories, libraries, museums, workshops and equipments; or
- (b) of any college, institution or hostel maintained by the University; or
- (c) of the teaching and other work conducted or done by the University; or
- (d) of the conduct of any examination held by the University.

(2) The Chancellor shall also have the right to cause an inquiry to be made by such person or persons as he may direct in respect of any matter connected with the University.

(3) The Chancellor shall, in every case, give notice to the University of his intention to cause an inspection or inquiry to be made and the University shall be entitled to be represented at such inspection or inquiry.

(4) The Chancellor shall communicate to the University his views with reference to the result of such inspection or inquiry and may, after ascertaining the opinion of the University thereon, advise the University upon the action to be taken and fix a time limit for taking such action.

(5) The University shall, within the time limit so fixed, report to the Chancellor the action taken or proposed to be taken on the advice tendered by the Chancellor.

(6) If the University does not take action within the time limit fixed, or if the action taken by the University is, in the opinion of the Chancellor, not satisfactory, the Chancellor may, after considering any explanation offered or representation made by the University, issue such direction as he may deem fit and the University shall comply with such direction.

(7) If the University does not comply with such direction issued as per sub-section (6) within such time as may be fixed in that behalf by the Chancellor, the Chancellor shall at his discretion have power to appoint any person or body to implement such direction and make such order as may be necessary for the expenses thereof.”.

4. Amendment of section 20, Rajasthan Act No. 15 of

2002.- In section 20 of the principal Act,-

- (i) the existing clause (d) of sub-section (4) shall be deleted; and
- (ii) the existing sub-section (6) shall be deleted.

5. Amendment of section 24, Rajasthan Act No. 15 of

2002.- For the existing section 24 of the principal Act, the following shall be substituted, namely:-

“**24. Vice-Chancellor.-** (1) The Vice-Chancellor shall be a whole time paid officer of the University and shall be appointed by the Chancellor in consultation with the State Government upon recommendation of a Selection Committee consisting of -

- (a) one person nominated by the Board not connected with the University or any college thereof;
 - (b) a person having special knowledge of Indian System of Medicine nominated by the department of Indian System of Medicine (Health and Family Welfare) Government of India;
 - (c) one person nominated by the Chancellor; and
 - (d) one person nominated by the State Government,
- and the Chancellor shall appoint one of these persons to be the Chairman of the Committee.

(2) The term of the office of the Vice-Chancellor shall be three years from the date on which he enters upon his office or until he attains the age of seventy years, whichever is earlier:

Provided that the same person shall be eligible for reappointment for a second term.

(3) The Vice-Chancellor shall receive such pay and allowances as may be determined by the State Government. In addition to it, he shall be entitled to free furnished residence maintained by the University and such other perquisites as may be prescribed by the statutes.

(4) When a permanent vacancy in the office of the Vice-Chancellor occurs by reason of his death, resignation, removal or the expiry of his term of office, it shall be filled by the Chancellor in accordance with sub-section (1), and for so long as it is not so filled, stop-gap arrangement shall be made by him under and in accordance with sub-section (5).

(5) When a temporary vacancy in the office of the Vice-Chancellor occurs by reason of leave, suspension or otherwise or when a stop-gap arrangement is necessary under sub-section (4), the Registrar shall forthwith report the matter to the Chancellor, who shall make, on the advice of the State Government, arrangement for the carrying on the functions of the office of the Vice-Chancellor.

(6) The Vice-Chancellor may at any time relinquish office by submitting, not less than sixty days in advance of the date on which he wishes to be relieved, his resignation to the Chancellor.

(7) Such resignation shall take effect from the date determined by the Chancellor and conveyed to the Vice-Chancellor.

(8) Where a person appointed as the Vice-Chancellor was in employment before such appointment in any other college, institution or University, he may continue to contribute to the provident fund of which he was a member in such employment and the University shall contribute to the account of such person in that provident fund.

(9) Where the Vice-Chancellor had been in his previous employment, a member of any insurance or pension scheme, the University shall make a necessary contribution to such scheme.

(10) The Vice-Chancellor shall be entitled to travelling and daily allowance at such rates as may be fixed by the Board.

(11) The Vice-Chancellor shall be entitled to leave as under:-

- (a) leave on full pay at the rate of one day for every eleven days of active service; and
- (b) leave on half pay at the rate of twenty days for each completed year of service:

Provided that leave on half pay may be commuted as leave on full pay on production of medical certificate.”

6. Amendment of section 29, Rajasthan Act No. 15 of 2002.- The existing clause (d) of sub-section (4) of section 29 of the principal Act shall be deleted.

7. Amendment of section 44, Rajasthan Act No. 15 of 2002.- For the existing section 44 of the principal Act, the following shall be substituted, namely:-

“**44. Accounts and audit.-** (1) The annual accounts and balance sheet of the University shall be prepared by the Finance and Accounts Officer under the direction of the Vice-Chancellor and all moneys accruing to or received by the University from whatever source and all amount disbursed or paid shall be entered in the accounts.

(2) The Finance and Accounts Officer shall, before such date as may be prescribed by the Statutes, prepare the annual financial estimates for the ensuing year.

(3) The annual accounts and the annual financial estimates prepared by the Finance and Accounts Officer shall be placed before the Board together with the remarks of the Finance and Accounts Committee for approval and the Board may pass resolution with reference thereto and communicate the same to the Finance and Accounts Officer who shall take action in accordance therewith.

(4) The annual accounts shall be audited in the prescribed manner by such auditors as the State Government may direct and the cost of such audit shall be a charge on the University fund.

(5) The accounts when audited shall be printed and copies thereof, together with the audit report, shall be submitted by the Vice-Chancellor to the Board which shall forward them to the State Government with such comments as may be deemed necessary.

(6) The University shall settle objections raised in the audit and carry out such instructions as may be issued by the State Government on the audit report.”.

8. Insertion of new sections 44-A and 44-B, Rajasthan Act No. 15 of 2002.- After the existing section 44 of the principal Act so amended and before the existing section 45, the following new sections shall be inserted, namely:-

“44-A. Control of the State Government.- Where the State Government funds are involved, the University shall abide by the terms and conditions attached to the sanction of such funds which may *inter alia* include prior permission of the State Government in respect of the following, namely:-

- (a) creation of the new posts of teachers, officers or other employees;
- (b) revision of the pay, allowances, post-retirement benefits and other benefits to its teachers, officers and other employees;
- (c) grant of any additional/special pay, allowance or other extra remuneration of any description whatsoever, including *ex-gratia* payment or other benefits having financial implications, to any of its teachers, officers or other employees;
- (d) diversion of any earmarked funds other than the purpose for which it was received;

- (e) transfer by sale, lease, mortgage or otherwise of immovable property;
- (f) incur expenditure on any development work from the funds received from the State Government for any purposes other than for which the funds are received; and
- (g) take any decision resulting in increased financial liability, direct or indirect, for the State Government.

Explanation.- The above conditions shall also apply in respect of the posts created from any other fund, which may, in the long term, be likely to cause financial implications to the State Government.

44-B. Assumption of financial control by the State Government as emergency measure.- (1) The State Government shall have the right to cause an inquiry to be made, by such person or persons as it may direct, and to issue directions to the University, in respect of any matter connected with the finances of the University, where State Government funds are concerned.

(2) If the State Government is satisfied that owing to mal-administration or financial mismanagement in the University a situation has arisen whereby financial stability of the University has become insecure, it may by a notification, declare that the finances of the University shall be subject to the control of the State Government and shall issue such other directions as it may deem fit for the purpose and the same shall be binding on the University.”.

दीपक माहेश्वरी,

Principal Secretary to the Government.

"24क. कुलपति का हटाया जाना.- (1) इस अधिनियम में अंतर्विष्ट किसी बात के होते हुए भी, राज्य सरकार की रिपोर्ट पर या अन्यथा यदि किसी भी समय, कुलाधिपति की राय में, कुलपति इस अधिनियम के उपबंधों का कार्यान्वयन करने में जानबूझकर लोप या इंकार करता है या उसमें निहित शक्तियों का दुरुपयोग करता है, या यदि कुलाधिपति को अन्यथा यह प्रतीत होता है कि कुलपति का पद पर बने रहना विश्वविद्यालय के हित के लिए हानिकर है तो कुलाधिपति, राज्य सरकार के परामर्श से, ऐसी जांच करने के पश्चात्, जो वह उचित समझे, आदेश द्वारा, कुलपति को हटा सकेगा:

परन्तु कुलाधिपति, राज्य सरकार के परामर्श से, ऐसा आदेश करने से पूर्व जांच लम्बित रहने के दौरान, कुलपति को किसी भी समय निलंबित कर सकेगा:

परन्तु यह और कि कुलाधिपति द्वारा कोई भी आदेश तब तक नहीं किया जायेगा जब तक कि कुलपति को उसके विरुद्ध की जाने वाली प्रस्तावित कार्रवाई के विरुद्ध हेतुक दर्शित करने का युक्तियुक्त अवसर प्रदान नहीं कर दिया गया हो।

(2) उप-धारा (1) में निर्दिष्ट किसी भी जांच के लंबित रहने के दौरान या उसको ध्यान में रखते हुए कुलाधिपति, राज्य सरकार के परामर्श से, यह आदेश दे सकेगा कि अगले आदेश तक-

- (क) ऐसा कुलपति, कुलपति के पद के कृत्यों का पालन करने से विरत रहेगा, किन्तु वह उन परिलब्धियों को प्राप्त करता रहेगा जिनका वह अन्यथा हकदार था;
- (ख) कुलपति के पद के कृत्यों का पालन आदेश में विनिर्दिष्ट व्यक्ति द्वारा किया जायेगा।।"

विनोद कुमार भारवानी,
प्रमुख शासन सचिव।

**LAW (LEGISLATIVE DRAFTING) DEPARTMENT
(GROUP-II)**

NOTIFICATION

Jaipur, March 6, 2020

No. F. 2(41)Vidhi/2/2019.- In pursuance of Clause (3) of Article 348 of the Constitution of India, the Governor is pleased to authorise the publication in the Rajasthan Gazette of the following translation in the English language of The Dr. Sarvepalli Radhakrishnan Rajasthan Ayurved Vishwavidhyalaya, Jodhpur (Sanshodhan) Adhiniyam, 2020 (2020 Ka Adhiniyam Sankhyank 5) :-

(Authorised English Translation)

**THE DR. SARVEPALLI RADHAKRISHNAN RAJASTHAN AYURVED
UNIVERSITY, JODHPUR (AMENDMENT) ACT, 2020**

(Act No. 5 of 2020)

(Received the assent of the Governor on the 4th day of March, 2020)

An

Act

further to amend the Dr. Sarvepalli Radhakrishnan Rajasthan Ayurved University, Jodhpur Act, 2002.

Be it enacted by the Rajasthan State Legislature in the Seventy-first Year of the Republic of India, as follows:-

1. Short title and commencement.- (1) This Act may be called the Dr. Sarvepalli Radhakrishnan Rajasthan Ayurved University, Jodhpur (Amendment) Act, 2020.

(2) It shall come into force at once.

2. Amendment of section 24, Rajasthan Act No. 15 of 2002.- In sub-section (2) of section 24 of the Dr. Sarvepalli Radhakrishnan Rajasthan Ayurved University, Jodhpur Act, 2002 (Act No. 15 of 2002), hereinafter referred to as the principal Act, after the existing expression "administrative organization" and before the existing punctuation mark "." appearing at the end, the expression "and, of highest level of competence, integrity, morals and institutional commitment" shall be inserted.

3. Insertion of new section 24A, Rajasthan Act No. 15 of 2002.- After the existing section 24 and before the existing section 25 of the principal Act, the following new section shall be inserted, namely:-

"24A. Removal of Vice-Chancellor.- (1) Notwithstanding anything contained in the Act, if at any time on the report of the State Government or otherwise, in the opinion of the Chancellor, the Vice-Chancellor wilfully omits or refuses to carry out the provisions of this Act or abuses the powers vested in him, or if otherwise appears to the Chancellor that the continuance of the Vice-Chancellor in office is detrimental to the interest of the University, the Chancellor may, in consultation with the State Government, after making such inquiry as he deems proper, by order, remove the Vice-Chancellor:

Provided that the Chancellor may, in consultation with the State Government, at any time before making such order, place the Vice-Chancellor under suspension, pending enquiry:

Provided further that no order shall be made by the Chancellor unless the Vice-Chancellor has been given a reasonable opportunity of showing cause against the action proposed to be taken against him.

(2) During the pendency or in contemplation, of any inquiry referred to in sub-section (1) the Chancellor may, in consultation with the State Government, order that till further order-

- (a) such Vice-Chancellor shall refrain from performing the functions of the office of the Vice-Chancellor, but shall continue to get the emoluments to which he was otherwise entitled;
- (b) the functions of the office of the Vice-Chancellor shall be performed by the person specified in the order."

विनोद कुमार भारवानी,
Principal Secretary to the Government.

राज्य केन्द्रीय मुद्रणालय, जयपुर।